

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P.(IB)- 269/(MB)/2017
MA 651/2020

CORAM:

SMT. SUCHITRA KANUPARTHI
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 25.02.2020

NAME OF THE PARTIES: M/s Leuchtstoffwerk Pvt Ltd
V/s
M/s Sapphire Lifesciences Pvt Ltd

Section 7 of Insolvency & Bankruptcy Code 2016.

Order

20. MA 651/2020In T.C.P.(IB)- 269/(MB)/2017

This is an application filed by the operational creditor/Applicant for the withdrawal of the TCP (IB) 269/2017 wherein an admission order was passed on 09.01.2018 but no IRP was appointed till date.

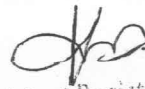
Counsel for the applicant submit that Corporate debtor has made a payment of Rs. 10,30,000/- along with interest and as on date there is no due from the Corporate Debtor.

In view of this applicant seeks withdrawal of this Company Petition. By applying Rule 11, NCLT Rules, this application is allowed and the petition is disposed of as withdrawn. The corporate debtor is relived from the rigour of the code.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

Certified True Copy
Copy Issued "free of cost"
On 13.03.2020


Assistant Registrar

National Company Law Tribunal Mumbai Bench

